

Pension Fund Regulatory and Development Authority

B-14/A, Chatrapati Shivaji Bhawan, Qutab Institutional Area,

Katwaria Sarai, New Delhi-110016

Dated 15-03-2017

NOTICE INVITING TENDER

Subject: Comprehensive Annual Maintenance Contract (CAMC) of computer/printers/laptops etc.

1. Pension Fund Regulatory and Development Authority (PFRDA) was initially established by the Government of India on 10th October 2003 to promote old age income security by establishing, developing and regulating funds, to protect the interests of subscribers to schemes of pension funds and for matters connected therewith or incidental thereto, through National Pension System(NPS). The PFRDA Act 2013 governing the powers and functions of the Authority has been enacted by the Parliament and notified w.e.f. 01.02.2014. The Central Government has introduced the National Pension System (NPS) with effect from 1st January 2004. The NPS covers at present, new entrants to Central Government services (excluding Armed Forces), some State Government services and autonomous bodies at their discretion and all citizens of India on a voluntary basis with effect from 1st May 2009. The website of PFRDA is www.pfrda.org.in.
2. The PFRDA is presently located at B-14/A, Chatrapati Shivaji Bhawan, Qutab Institutional Area, Katwaria Sarai, New Delhi-110016 and requires the services of reputed, well established and financially sound IT vendors to provide for the Comprehensive Annual Maintenance Contract for computers, printers, tablets, laptops and accessories installed in Pension Fund Regulatory and Development Authority, B-14/A, Chatrapati Shivaji Bhawan, Qutab Institutional Area, Katwaria Sarai, New Delhi-110016.

3. This document does not constitute nor should it be interpreted as an offer or invitation for the appointment of the Service Provider. Prospective Bidders are advised to go through the complete tender documents, including terms and conditions carefully before applying and understand the eligibility conditions, etc. The bid once submitted shall not be ordinarily permitted to be withdrawn, after the closing date of submission of bids, which shall be at the sole discretion of PFRDA. The terms and conditions of the tender, including eligibility conditions shall be construed on the date of Notice Inviting Tender.

4. The validity period of the bid will be three months from the date of opening of tender documents viz., the Technical and Financial bid, which may be extended by the bidders for such period as may be requested by PFRDA. The bidders shall ensure that timelines are adhered to and any bids received later than the specified time and date shall not be entertained.

The various crucial dates relating to “**Comprehensive Annual maintenance Contract (CAMC) of Computer/printers/laptops**” are cited as under:

a.	Date Of Issue	15/03/2017
b.	Pre-bid Clarification Meeting	17/03/2017
c.	Last Date and time for submission of Tender Document □	On or before by 14:30 hrs on 24/03/2017
d.	Date and time for opening of Technical Bids	24/03/2017 at 15:00 hours
e.	Opening of Financial Bids of eligible bidders	27/03/2017 at 15:00 hours
f.	Likely date for Award of Contract	31/03/2017
g.	Likely date of Commencement of AMC	01/04/2017

PFRDA reserves the right to change any date/time mentioned in the schedule above under intimation to all concerned.

5. The tender has been invited under two bid system i.e. Technical Bid and Financial Bid. The interested agencies are required to submit two separate sealed envelopes super scribing “Technical

Bid for Providing CAMC of computers, printers, tablets, laptops and accessories” and “Financial Bid for Bid for Providing CAMC of computers, printers, tablets, laptops and accessories”. Both sealed envelopes should be kept in a third sealed envelope super scribing “Tender for Providing CAMC of computers, printers, tablets, laptops and accessories” addressed to Manager-IT, Pension Fund Regulatory and Development Authority, B-14/A, Chatrapati Shivaji Bhawan, Qutab Institutional Area, Katwaria Sarai, New Delhi-110016 should reach latest by 14:30 hours on 24/03/2017.

Bids received in any manner other than as prescribed above shall be liable to be rejected summarily.

6. An Earnest Money Deposit (EMD) of Rs. 12500/- (Rupees Twelve thousand five hundred only) through a Demand Draft on any scheduled bank in Delhi drawn in favor of **Pension Fund Regulatory and Development Authority, New Delhi** must accompany the quotation letter. Quotation received without EMD will not be considered. Earnest money received from other unsuccessful tenders will be returned without interest on demand. The successful tenderer shall submit a Security Deposit for an amount not exceeding 10% of the value of the contract as may be determined by PFRDA in the form of DD/FDR from any Nationalized bank in favor of “Pension Fund Regulatory and development Authority, New Delhi” while awarding the contract for the fulfillment of performance of the terms and conditions there in. All the incidental charges whatsoever such as premium, commission etc. with respect to security deposit shall be borne by the bidder. The security deposit shall be valid till 90 days after completion of tenure of the contract. Non deposit of security deposit within the stipulated date and time shall render the contract invalid at the discretion of PFRDA. In the event of the service provider being unable to service the contract for whatever reason, the PFRDA would be entitled to invoke the security deposit notwithstanding and without prejudice to any other and further whatsoever rights of PFRDA under the contract in the matter, the proceeds of the security deposit shall be payable to the PFRDA and may be applied by PFRDA towards compensation for the service

providers failure to perform/comply with its obligations under the contract. The PFRDA shall notify the bidder in writing of the exercise of its right to receive such compensation within 14 days, indicating the contractual obligation(s) for which the bidder is in default.

7. The security deposit will be refundable after successful completion of the contract and making adjustment of dues against the service provider.
8. Late submission of tenders will not be accepted. Tenders by “Telex/Telegram/Fax/E-mail” will not be accepted. Tenders may be submitted by Registered Post, by hand in person or by courier so as to positively reach before the last date and time of submission. However, any delay on this account shall not be accepted as reason for exception.
9. **The general scope of work includes**
 - a) The contract would be comprehensive i.e. including replacement of parts of Original Equipment Manufacturer (including the batteries for UPS) except toners & cartridges for printers.
 - b) Upkeep and maintenance of the hardware installed.
 - c) To provide and maintain the required drivers and additional peripherals and hardware for maintaining the equipment.
 - d) Repair to be carried out at the location of the equipment.
 - e) Standby arrangement to be made in case the equipment is to be taken to workshop for repairs.
 - f) Support for users and troubleshooting of commercial software packages and removal of virus and re-installation of software, if corrupted.

- g) Coordination with OEMs for troubleshooting of the computer and other peripherals under warranty.
- h) Any other maintenance work to be undertaken related to the computer/peripherals.
10. The list of computers, printers, laptops etc. is attached as **Annexure-B**. However, new equipment purchased from time to time, after the expiry of warranty/guarantee period, will also have to be serviced/ maintained at the same terms and conditions, and the AMC has also to be done at the same terms and conditions for these new equipment. PFRDA reserves the rights to add/remove any item from AMC during the contract period.
11. The Technical and financial terms and conditions of CAMC shall be as follows:
- (i) The Registered Office or one of the Branch Offices should be located either in Delhi / New Delhi or in National Capital Region.
 - (ii) The firm/company must be sole proprietorship or registered as partnership firm or as a company with the Registrar of Firms or Registrar of Companies or registered under Societies Act.

Certificate of Incorporation in respect of the applicant organization issued by Registrar of Companies or a Partnership Deed duly registered under the Partnership Act or registration certificate under the Societies Act, has to be submitted.
 - (iii) Copy of PAN/ GIR card of the bidder to be submitted;
 - (iv) The firm/company should be in existence for over 3 years in the trade as on 31.3.2016 with maintenance turnover of more than Rs.30 lakh per annum during the last 3 years ending 31st March 2016.

- (v) The firm/company should have a previous experience in maintenance of IT equipment (Desktops, Printers, UPS, Laptops, Tablets and Networking Equipments) with Government department /Public Sector Undertaking etc. of maintaining not less Page 6 of 22 than 50 computers per year in each Department/PSU during the last three financial years. Certified documents in support of past contracts with Govt/PSU/other reputed companies of the applicant should be submitted;
- (vi) The firm/company must have expertise in on-site maintenance and repair of computers, laser jet printers, Deskjet Printers, Laptops and other hardware parts and accessories. Self-Declaration regarding the area of expertise to be submitted.
- (vii) The firm/company should produce the self-attested photocopies of documents related to allocation of Registration Number, PAN Number, Service Tax number, etc.
- (viii) The bidder should not have been blacklisted on any account by any government organization.

12. Evaluation Criteria for Technical and financial Bids:

The Technical Bids of bidders who submit the bid in the proper format and with the required EMD will be evaluated based on the terms and conditions mentioned in clause 11 of this document. The financial bids of the ineligible bidders based on technical bid requirement will not be evaluated.

The bidders are required to enclose self-attested photocopies of the following documents along with the Technical Bid

- a. Certificate of Incorporation in respect of the applicant organization issued by Registrar of Companies or a Partnership Deed duly registered under the Partnership Act. In case of sole proprietorship firm, any documentary proof which shows the status of the firm to be submitted.
- b. Documentary Proof having Registered office/One of the Branch

Office in Delhi & NCR region.

- c. Self-Declaration regarding expertise in onsite maintenance and repair of computers, Laserjet and Deskjet Printers, Laptops etc
 - d. Copy of PAN/ GIR card of the applicant;
 - e. Copy of the IT return filed for the last three financial years of the applicant;
 - f. Copy of the Service Tax registration certificate;
 - g. Certified documents in support of Financial Turnover of the applicant;
 - h. Certified documents in support of past contracts with Govt/PSUs etc. in maintenance of IT equipment (Desktops, printers, UPS, Laptops and Networking Equipment) per year during the last three financial years other reputed companies of the applicant;
 - i. Self-Declaration letter regarding non-black listed vendor
13. Bids that are incomplete in any manner, are not accompanied by the requisite documents of eligibility, EMD, or received beyond the stipulated date and time for submission, or are considered non-responsive, shall be rejected summarily and PFRDA shall not entertain any query in this regard. Bidders are therefore advised to carefully read the terms and conditions of the notice inviting tender, before making their bid. Financial bid of only such bidders shall be opened who have qualified the technical parameters, as specified in this document. Where the fee/cost/price quoted in the financial bid is zero or in the opinion of PFRDA, is significantly low, so as to impede the effective working of the contract and provision of timely, efficient and quality services to PFRDA, then such bids even if L-1, shall be treated as non-responsive and rejected.
14. If the selected bidder fails to sign the contract or deposit the security deposit/performance guarantee within the stipulated time and date of submission, then the offer is liable to be withdrawn and offered to the next bidder. In such an event the EMD of the bidder, who refuses to sign the contract or submit the security deposit is liable to be forfeited.

15. Any conditional bids received shall not be considered and will be summarily rejected in very first instance without any recourse to the bidder.

16. The other terms and conditions for awarding the AMC shall be as under:
 - (i) The vendor will provide Service Engineer, with experience of at least three years in networking equipment (switches & routers), windows software and maintaining computer equipment in Govt/PSU Sector on all the working days from 9.30 AM to 6.30 PM for attending and redress of complaints. The engineer shall also be available on holidays as per requirement of PFRDA if needed. Engineer shall be equipped with mobile phones to ensure his/her availability. An amount of Rs.1000/- per day as compensation to PFRDA, from payment due to service provider or adjusted from security deposit, if any Service Engineer remains absent/leave without providing substitute.

 - (ii) The initial period of contract will be for one year from the date of award of contract. The rates quoted will remain in force for the full period of contract. No demand for revision of rate on any account shall be entertained during the contract period. The AMC can be extended, if so desired by the PFRDA, based on the performance of the service provider. The AMC is liable to be terminated before the expiry of the contract period by PFRDA by giving 15 days' notice, if the service provider becomes insolvent or goes into compulsory liquidation or if the service provider fails to provide the quality services as envisaged under this tender or the Contract or violates any of the clauses of the tender document or contract. Reasons for the same would be recorded in writing.

 - (iii) The firm/company will prepare logbooks for the machines to be taken under the AMC and preventive maintenance with virus scanning and virus removal and special cleaning of the Monitor,

printer, keyboard, mouse etc. from outside with liquid cleaner and inside will be carried out on quarterly basis. A Preventive Maintenance Report from the user would be submitted to computer section failing which an amount of Rs.500 as compensation to PFRDA, from payment due to service provider or adjusted from security deposit.

- (iv) The service engineer would take up any reported fault with one hour. As far as possible, the repairs would be carried out on-site. However, in case the equipment is taken to the workshop, the firm would provide a standby for the same. . If the service provider fails to carry out repairs within 24 hours, to the satisfaction of PFRDA, an amount of Rs.500/- (Rupees Five hundred only) per day or part thereof, would be deducted as compensation to PFRDA, from payment due to service provider or adjusted from security deposit for delay beyond the one day till such time the PC/accessories are repaired. A call sheet duly signed by user and should be submitted to the computer section after successfully attending the call.
- (v) The service provider shall provide necessary support for maintaining virus free computer environment in the PFRDA and help in upgrading the Software's/Virus Detection mechanism.
- (vi) Immediately on award of the contract, the contractor would give a report taking over all equipment (giving their configuration in working condition also). It shall be the responsibility of the firm/company to make all the equipment work satisfactorily throughout the contract period and also to hand over the systems to the Department in working conditions on the expiry of the contract. In case any damage on the systems of PFRDA is found, compensation which would be determined by the PFRDA will have to be paid by the service provider to PFRDA or adjusted from payment due to the service provider, or recovered from the security deposit provided by the Service provider, as the case may be.
- (vii) It may also be noted that in case of service provider backing out in between the contract period without any explicit consent of PFRDA, the service provider will be liable for recovery at higher rate vis-à-vis, those contracted with it, which may have to be

incurred by PFRDA on maintenance of machines for the balance period of contract through alternative means.

- (viii) The above act of backing out from the contract would automatically debar the service provider from any further dealing with PFRDA and EMD/security deposit amount is also liable to be forfeited.
 - (ix) No advance payment in any case would be made. However, quarterly payment on pro-rata basis on satisfactorily rendering of service would be made.
 - (x) The replacement of any part of the computer/peripherals/UPS, whenever required, must be carried out by the service provider with genuine part of same specification and warranty.
 - (xi) The firm shall maintain the equipment as per manufacturer's guidelines and shall use standard OEM components for replacement. In case it is not possible, the same must be of better or equivalent quality. In the service report, the details regarding the part number and serial number (if any) must be brought out clearly.
17. Quotation received after due date, those received without separate sealed cover and rates not quoted in specified proforma will not be accepted. PFRDA reserves the right to reduce or increase the number of items offered for maintenance contract during the currency of the AMC.
18. The rates quoted should be NET (exclusive taxes) and no discount or free services/offers or quotes with very lower fees will be considered and such bids shall be construed as non-responsive bids. The rate should be quoted per piece of each item of hardware separately. This is to facilitate addition or removal of equipment from the list covered under the contract. For comparing quotation of different parties the total of annual value will be considered for a fixed number of equipment and LAN taken together.

19. The tender is not transferable.
20. PFRDA reserves the right to accept or reject any or all tenders without assigning any reasons.
21. The contractor shall be responsible for any loss or damage caused to any of the machines owing to negligence on his part. The contract will be on comprehensive basis inclusive repairs and replacement of spare parts without extra payment. In case of damage caused to the machines by the service provider or its employees or agents, the service provider shall be liable to make good the damages, which shall be payable as compensation to PFRDA, such compensation, shall be paid by the service provider or adjusted from payment due to the service provider or adjusted from the security deposit provided by the service provider.
22. This document is meant to provide information only and upon the express undertaking that recipients will use it only for the purposes set above. No representation or warranty, expressed or implied is or will be made as to the reliability, accuracy of the competence of any of the information contained herein. It does not purport to be all inclusive or contain all the information regarding the service to be provided or be the basis of the contract. It shall not be assumed that there shall be no deviation or change in any of the herein mentioned information on roles and responsibilities of service provider. While this document has been prepared in good faith, neither PFRDA, nor any of its officers make any representation or warranty nor shall have any responsibility or liability whatsoever in receipt of any statements or omissions made herein. Any liability is accordingly and expressly disclaimed by PFRDA and any of their officers even if any loss or damage is caused by any act or omission on the part of PFRDA or any of their officers, whether negligent or otherwise.
23. By acceptance of this document, the recipient agrees that any information herewith will be superseded by any subsequent

written information on the same subject made available to the recipient with access to any additional information or to update this document or to correct any inaccuracies, therein, which may become apparent, and PFRDA reserves the right at any time and without advance notice, to change the procedure for the selection of service provider. Accordingly interested recipients should carry out an independent assessment and analysis of the requirement of the information, facts and observation contained therein.

24. This document has not been filed, registered or approved in any jurisdiction. Recipients of this document should inform themselves or and observe any applicable legal requirement.
25. This document constitutes no form of commitment on the part of PFRDA. Furthermore, this document confers neither the right nor any expectation on any party to participate in the tender process. The bidder is responsible for all acts incurred in connection with participation in this process. This tender does not commit the PFRDA to award a contract or to engage in negotiations. The bidder participations in this process may result in PFRDA selecting the bidder to engage in further discussions and negotiations towards execution of a contract. The commencement of such negotiations does not; however signify a commitment by PFRDA to execute a contract or to continue negotiations. The PFRDA may terminate negotiations at any time without assigning any reason or cancel or annul the tender process at any stage without assigning any reason.
26. PFRDA reserves the right to vary/alter/amend the eligibility criteria for the CAMC Service Provider at any time, in its discretion, before the last date of submission of proposals.
27. The Service providers shall comply with and abide by such directions that PFRDA may issue from time to time.
28. The proposal and all correspondence and documents shall be written in English. All proposals and accompanying documents

received within the stipulated times shall become the property of PFRDA and will not be returned.

29. The proposal shall be valid for a period of three months from the date of opening of proposals. A proposal valid for a shorter period may be rejected as non-responsive.
30. Once the PFRDA notifies the successful bidder that its proposal has been accepted, PFRDA shall enter into separate agreement with the successful bidder and the terms and conditions of provisions of service, etc. shall be specified therein.
31. Governing Laws/Jurisdiction/Arbitration: Any matter relating to the appointment of Maintenance Service Provider under this tender or the procedure for such appointment shall be governed by the Laws of Union of India. All disputes arising out of this notice inviting tender shall be subject to the exclusive jurisdiction of Courts at Delhi only.

Sd/-
(Sanjeev Kumar Jha)
Manager-IT

ANNEXURE-A

TECHNICAL BID

To
The Manager-IT,
Pension Fund Regulatory and Development Authority,
New Delhi

Dear Sir/Madam,

Ref: Notice Inviting Tender: Award of Comprehensive Maintenance contract (CAMC) for PCs/Printer/Laptops etc

Having examined the tender documents, the receipt of which is hereby duly acknowledged, I/we the undersigned, offer to provide the services as required and outlined in Tender document.

To meet such requirements and such services as set out in the tender documents we attach hereto our response to the tender document, which constitutes our proposal for being considered for award of Comprehensive Annual Maintenance Contract (CAMC) of computer/printer/Laptops etc.

We undertake, if our proposal is accepted, to adhere to the terms and conditions stipulated in the document or any contract or as may subsequently be mutually agreed between us and PFRDA or its appointed representatives.

If our proposal is accepted, we will submit a Security deposit in a manner as may be acceptable to PFRDA, as per the details specified by PFRDA for due performance of the contract.

We agree to unconditional acceptance of all the terms and conditions set out in the tender documents.

We confirm that the information contained in this proposal or any part thereof, including its exhibits, schedules, and other documents and instruments delivered or to be delivered to the PFRDA is true, accurate and complete. This proposal includes all information necessary to ensure that the statements therein do not in whole or in part mislead PFRDA as to any material fact.

It is hereby confirmed that I/We are entitled to act on behalf of our corporation/company/firm/organization and empowered to sign this document as well as such other documents, which may be required in this connection.

Dated this Day of 2017

(Signature)

(In the capacity of)

Duly authorized to sign in response to the tender document, for and behalf of:

(Name and Address of Company)(Seal/Stamp of bidder)

TECHNICAL BID DETAILS

1	Name of Tenderer				
2	Registration No. of the firm <i>(Attach copy of Certificate of Incorporation)</i>				
3	Name of the authorized signatory				
4	Specimen Signature of the Authorized signatory.				
5	Registered Address and Telephone Number of the firm				
6	Address and Telephone Number of the firm or its branch located in Delhi/New Delhi/NCR.				
7	Year of Establishment				
8	Type of Firm	Public Limited	Private Limited	Partnership	Proprietary
	Put Tick (☐) mark				
9	PAN/GIR Number of the Firm <i>(Attach Copy of the same)</i>				
10	Annual Turnover for the last 3 years <i>(Copies of audited balance sheet/ CA Certificate should be attached)</i>	2013-14	2014-15	2015-16	
11	Whether the firm has expertise in onsite maintenance and repair of computers, laser jet and deskjet printers, Laptops etc. <i>(Self-Declaration regarding expertise of the same to be attached)</i>				
12	Whether the firm had enclosed EMD. If "Yes" then DD details				
13	Copies of IT-returns for the last three financial years attached(YES/NO)				
14	Copy of Service Tax Registration certificate of the firm attached(YES/NO)				

15	Details of the Government Ministries/Department/Organization /PSUs etc. in which the firm is engaged in computer AMC activities from the F.Y 2011-12, 2012-13, 2013-14. Copies of work orders in which they have been given AMC of at least 50 computers in one single order in any Govt./Min./Dept./Org. may be enclosed.	
16	Whether proof/copies of work order on items at S. No. 8 enclose (Yes/No)	
17	Self-Declaration letter regarding Non-black listed vendor as per Annexure-C of the tender document attached.(yes/No)	

(Signature)

(Name and Address of Company)(Seal/Stamp of bidder)

ANNEXURE-B

FINANCIAL BID

To
The Manager-IT,
Pension Fund Regulatory and Development Authority,
New Delhi

Dear Sir/Madam,

Ref: Notice Inviting Tender: Award of Comprehensive Annual Maintenance Contract (CAMC) for PCs/Printer/Laptops etc.

I, the undersigned, offer to undertake the Annual Maintenance Contract for the PFRDA, in accordance with your tender Document dated and my Technical Proposal. My attached Financial Bid is for the sum of ----- [*Total Amount for one year, in words and figures*]. This amount is exclusive of taxes, which will be claimed as applicable and as per actuals.

My Financial Bid shall be binding upon me, up to completion of the period of the contract as specified in the Tender Document.

I/We understand you are not bound to accept any Proposal you receive.

It is hereby confirmed that I/We are entitled to act on behalf of our corporation/company/firm/Organization and empowered to sign this document as well as such other documents, which may be required in this connection.

Dated this Day of 2017

(Signature)

(In the capacity of)

Duly authorized to sign in response to the tender document for and behalf of:

(Name and Address of Company)

(Seal/Stamp of bidder)

FINANCIAL BID DETAILS

1	Name of firm	
2	Address firm	
3	Name of authorized Signatory	
4	Specimen Signature of the Authorized signatory	
5	Telephone Number of the authorized signatory and other Telephone Numbers of the firm	

PRICE QUOTE

S.NO	ITEMS	Number of Units	charges per unit (all Inclusive)	Total price
DESKTOPS				
	HCL EC2	3		
	HP Compaq DX	11		
	HP Compaq Presario	4		
	HP PAVILION	1		
	HP Pro 3090 MT	16		
	IBM Think Centre	4		
	HP Compaq Elite 8300	16		
	HP Compaq Elite 8200	10		
	Desktops total	64		
PRINTERS				
	HP 1007 Mono Laserjet	15		
	Samsung ML 2161	16		
	Samsung CLP 365W	4		
	Samsung ML 3710 ND	11		
	HP 1010 Mono Laserjet	3		
	HP 1018 Mono Laserjet	2		
	HP 1106 Mono Laserjet	2		
	HP 1312 NFI Color MFP Laserjet	2		

	HP Colour Laserjet CP1215	1		
	HP Colour Laserjet CP 1515 N	1		
	HP Mono Laser Jet M1319F MFP	1		
	HP Mono Laser jet 1505	1		
	Samsung Mono Laserjet MFP SCX-4720FN	1		
	Samsung Mono Laserjet ML- 2571N	2		
	Printers total	43		
Laptops				
	HP PROBOOK 6450V	1		
	HP PROBOOK 4430s	15		
	HP PROBOOK 4530	1		
	HP PROBOOK 4410S	6		
	HP Ultrabook 430G2	1		
	HP 4000s	1		
	Dell Latitude E6230	2		
	IBM THINK PAD	2		
	Laptops Total	29		
Networking Equipment				
	24-Port Switches Cisco, Dlink Make		4	
	Cisco UTM ASA 570		1	
	Networking Equipment Total		5	
UPS				
	UPS- APC, Luminous, Microtek, HiShine, AarKey		65	
	UPS Total		65	
Tablets (iPads)				
	iPad Air2 Wi Fi + Cellular		6	
	iPad Total		6	

(Signature)

(Name and Address of Company)(Seal/Stamp of bidder)

Annexure C

SELF-DECLARATION – NO BLACKLISTING

To,
Manager-IT,
PFRDA,
New Delhi (HQ.)

In response to the Tender Document for Annual Maintenance Contract for Desktop PCs, Printers, Tablets & Laptops for PFRDA, I/ We hereby declare that presently our Company/ firm.

_____ is having unblemished record and is not declared ineligible for corrupt & fraudulent practices either indefinitely or for a particular period of time by any State/ Central Government/ PSU/Autonomous Body.

We further declare that presently our Company/ firm _____ is not blacklisted and not declared ineligible for reasons other than corrupt & fraudulent practices by any State/ Central Government/ PSU/ Autonomous Body on the date of Bid Submission.

If this declaration is found to be incorrect then without prejudice to any other action that may be taken, my/ our security may be forfeited in full and the tender if any to the extent accepted may be cancelled.

Thanking you,

Yours faithfully,

Place:

Date:

Signatures _____

Name _____

Seal of the
Organization _____